NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 28.06.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali

2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 76/14	TP 70/16	Hearing	397/ 398	Murugayah Kanapasthy & 2 Ors. Vs Malind Properties Pvt. Ltd. & 5 Ors.

SL. NAME (IN CAPITAL)

SIGNATURE

NO. & CHRIMS BY MABBETITIONER is present that the applicant in IA No.57/2017, which is filed for interim direction of the No.1 Company, which is the applicant in IA No.57/2017, which is filed for interim direction of the RI Company.

Counsel for respondent who is the petitioner in the main petition is also present. He requested the Tribunal to grant some time to file objections for the application filed on behalf of the Company. Counsel for the company contended that there is urgency in the matter as HDFC Bank issue of notice to the Company for repayment would contend that if HDFC Bank proceeds further, then serious loss would cause to the Bank and he requested the Tribunal to pass an order permitting Respondent No.7 M/s. Indaus Homes to infuse funds into the Company to enable the Company to clear the debt due to HDFC Bank subject to transfer of property of the Company in favour of Respondent No.7, M/s. Indaus Homes.

As counsel for Respondent No.1 Company, who is the petitioner in the main petition, requested time to file objections, it is therefore, necessary to grant some time to the first respondent (petitioner in the main petition) to file objections if any.

The petitioner in the application shall bring to the notice of HDFC Bank, (the creditor of the company) about filing of this application before the Tribunal for permission to infuse funds into the Company to clear the debt to the Bank and that it is pending consideration by the Tribunal and that it is listed on 17.07.2017.

List it on 17.07.2017 for filing objections.

MEMBER (J)

MEMBER (T)

P. T.O.

Counsel for petitioner is present. The matter is listed today on the memo filed by counsel for Respondent No.1 Company, which is the applicant in IA No.57/2017, which is filed for interim direction/relief.

Counsel for respondent who is the petitioner in the main petition is also present. He requested the Tribunal to grant some time to file objections for the application filed on behalf of the Company. Counsel for the company contended that there is urgency in the matter as HDFC Bank issued notice to the Company for repayment of the loan amount borrowed from it and the time given would expire by \$7.06.2017. Counsel would contend that if HDFC Bank proceeds further, then serious loss would cause to the Bank and he requested the Tribunal to pass an order permitting Respondent No.7 M/s. Indaus Homes to infuse funds into the Company to enable the favour of Respondent No.7, M/s. Indaus Homes.

As counsel for Respondent No.1 Company, who is the petitioner in the main petition, requested time to file objections, it is therefore, necessary to grant some time to the first respondent (petitioner in the main petition) to file objections if any.

The petitioner in the application shall bring to the notice of HDFC Bank, (the creditor of the company) about filing of this application before the Tribunal for permission to infuse funds into the Company to clear the debt to the Bank and that it is pending consideration by the Tribunal and that it is listed on 17.07.2017.

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MEMBER (J)

MEMBER (T)